

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 418
IB/373/ND/2022

IN THE MATTER OF:

Tata Capital Financial Services Limited	...	Applicant
Versus		
Mrs Anju Khurana	...	Respondent

Under Section 95 (1) of IBC,2016.

Order delivered on 15.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Sanidhya Sonthalia

For the Respondent :

For the RP : Adv. Mithun Khatri

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **13.05.2024**.

Sd/-
(Court Officer)